

UIN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI VS N. S. Bhangoo & Ors.
CC No. 43/2019
FIR No. RC/BD1/0004/E/2014
U/s 420 r/w 120B IPC
PS CBI

28.07.2020

Present: Ld. PP Ms. Mona Jonwal for CBI.
Ld. Sr. Counsel Sh. Mohit Mathur alongwith Ld. Counsel
Sh. Manoj Pant separately on VC for applicant/accused
N.S. Bangoo.
Sh.Ansuman Saha, IO of the case.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submissions on application for bail are heard through Video Conferencing using CISCO-WEBEX App from my own residence. The link has been sent by the Reader Sh. Nitin Jain as per the administrative directions of Ld. District Judge.

I have heard arguments of Ld. Sr. Counsel for the applicant/accused on the bail application and reply of Ld. PP to the same. However, Ld. defence counsel has requested rebuttal on his behalf to be postponed since he has another video conferencing coming up. Hence, in view of the request, list the matter for rebuttal by Ld. Sr. Counsel on behalf the accused on **30.07.2020 at 12.30 pm through VC.**

Copy of this order be provided to the counsel for applicant/accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



(ASHOK KUMAR)
ACMM-2 CUM ACJ, ROUSE
AVENUE COURT, NEW DELHI-
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